

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 123/2024

IN THE MATTER OF: -

Sudesh Kumar

Applicant

Versus

State of Haryana & Ors

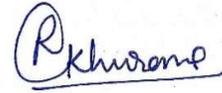
Respondent

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Date: 03.05.2025

Filed By



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**ADDITIONAL REPLY ON BEHALF OF RESPONDENT
No.7 MUNICIPAL CORPORATION, FARIDABAD**

MOST RESPECTFULLY SHOWETH:

1. That present Original Application has been raising the issue of lack of compliance of environment laws by solid waste processing facility at Pratapgarh. Having regard to the nature of grievance raised in the OA, a joint committee was constituted including representative of Member Secretary, CPCB, Member Secretary, SPCB, Regional Officer, Mo EF&CC, and District Magistrate Faridabad for carrying out site inspection and ascertain correct position and truthfulness of the allegations made in the OA. The Joint committee submitted its report dated 27-03-2024.

2. That the applicant has raised a false narrative regarding ownership of the land. In fact, at the Partapgarh site, the total land under the 50 MLD STP was 50 acres. This STP was constructed, operated, and maintained by the Public Health Engineering Department (PHED), formerly known as the Public Health Department (PWD).

The STP, along with its land, has been handed over to the Municipal Corporation Faridabad (MCF) on 30.01.2018.

3. That MCF has constructed a 100 MLD STP based on SBR Technology utilizing less than 10 acres of land replacing 50 MLD STP on old technology (UASB). The requirement of land for present STP and provisions for future expansion, if required is less than 15 acres. The balance 35 acres of land remains vacant and can be utilized for Environmental Projects. A Solid Waste Management (SWM) processing facility has been developed within this land. Due to advancements in sewer treatment technology requiring lesser land, MCF has utilized the vacant land at Partapgarh for the temporary processing of MSW. It is pertinent to mention that the applicant/objector has not raised any issue regarding the parcel of land upon which the original 50 MLD STP was constructed.
4. That it is again clarified that the 50-acre land of the STP has been duly handed over to MCF on 30.01.2018 along with the 50 MLD STP. Further, MCF assures that it will not only maintain the existing greenery but also enhance the green cover all along the boundary of the land in question.
5. That it is submitted that MCF has constructed a 100 MLD STP based on SBR Technology. In addition, a proposal from NVVNL (NTPC Vidyut Vyapar Nigam Ltd.) and BPCL (Bharat Petroleum Corporation Ltd.) is under consideration for setting up a Compressed Biogas (CBG) Plant.
6. That waste processing site is in functional state and trommels have been installed. The processing plant runs on electricity. It is specifically submitted that none of the equipment at the site operates on gas cylinders. Although the plant is operational, due to public protests, there are hindrances in its day-to-day functioning.

7. That MCF reiterates its assurance to the Hon'ble Tribunal that the site in question is being developed strictly as a **processing facility** and **not as a dumping yard** for Municipal Solid Waste (MSW).
8. That it is submitted that the Hon'ble Supreme Court of India and the Hon'ble NGT have passed categorical directions for processing of MSW. In compliance with orders passed by the Hon'ble Supreme Court in **W.P.(C) No. 13029/1985** and by the Hon'ble NGT in **O.A. No. 172/2021**, the subject site has been utilized for processing **300 TPD (tons per day) of MSW** as a **stop-gap arrangement** until a permanent processing facility is developed by MCF in collaboration with NVVNL, GAIL (India) Ltd., BPCL, or any other agency.
9. That MCF has already identified a piece of land measuring 41.17 acres at Village Motuka-Arua for setting up a Torrefied Charcoal Plant in collaboration with NVVNL. As stated above, the site in question is not a dumping ground; rather, it has been developed as a processing facility utilizing the space available with MCF. Steps are taken to control the foul smell by regular spray of Bio-Culture over solid waste.
10. That answering respondent (MCF) is making sincere and continuous efforts to comply with the directions issued by the Hon'ble NGT and the Hon'ble Supreme Court of India.

In view of the facts and circumstances mentioned herein above, it is humbly prayed that present OA may kindly be dismissed.

Joint Commissioner-Cum-Nodal Officer (SWM)
Municipal Corporation, Faridabad

Date:03.05.2025
Place: Faridabad

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

O.A No. 123 of 2024

In the matter of:

Sudesh Kumar

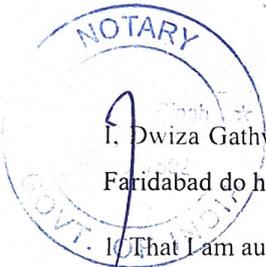
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AFFIDAVIT



I, Dwiza Gathwal, Joint Commissioner-Cum-Nodal Officer (SWM), Municipal Corporation, Faridabad do hereby solemnly affirm and state as under:

1. That I am authorized representative of the Respondent in present case. I am well conversant with the facts and circumstances of the case. Therefore, I am competent to swear this affidavit.

2. That I have heard the contents of accompanying reply which has been drafted under my instructions. *Additional*

[Signature]
Deponent

Verification:

Verified that the contents of affidavit are true and correct to my knowledge and on the bases of information derived from the official record which I believe to be true and no material fact has been concealed therein.

ATTESTED AS IDENTIFIED

[Signature]
NOTARY Faridabad (India)

I know the Deponent
P. *[Signature]*
In *[Signature]*
Presence *[Signature]*

[Signature]
Deponent

[Signature]
S.M.A.R.

03 MAY 2024